

in Notification No. G.S.R. 1692 in Gazette of India dated the 11th November, 1967.

(iv) The Customs and Central Excise Duties Export Drawback (General) Fifty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1693 in Gazette of India dated the 11th November, 1967.

(v) G.S.R. 1696 published in Gazette of India dated the 11th November, 1967, making certain amendment to Notification No. G.S.R. 1406 dated the 16th September, 1967. [Placed in Library, see No. LT-1683/67].

(5) A copy of Notification No. G.S.R. 1694 published in Gazette of India dated the 11th November, 1967, containing corrigendum to G.S.R. 575 dated the 28th May, 1960, under section 159 of the Customs Act, 1962. [Placed in Library, see No. LT-1684/67].

REVIEW OF THE FOOD AND  
SCARCITY SITUATION IN  
INDIA

THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICULTURE,  
COMMUNITY DEVELOPMENT AND  
CO-OPERATION (SHRI ANNASAHIB  
SHINDE) : I beg to lay on the Table a  
copy of the Review of the Food and Scar-  
city Situation in India (November, 1967).  
[Placed in Library, see No. LT-1685/67].

SHRI S. M. BANERJEE (Kanpur) :  
This should be circulated to us as it will  
help as during the food debate.

THE MINISTER FOOD AND AGRICULTURE (SHRI JAGJIVAN RAM) :  
It is for that purpose.

12.42 Hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report  
the following message received from the  
Secretary of Rajya Sabha :—

'I am directed to inform the Lok  
Sabha that the Rajya Sabha, at its  
sitting held on the 21st November, 1967,  
has passed the enclosed motion refer-

ing the Monopolies and Restrictive  
Trade Practices Bill, 1967, to a Joint  
Committee of the Houses and to re-  
quest that the concurrence of the Lok  
Sabha in the said motion and the  
names of the Members of the Lok  
Sabha to be appointed to the said  
Joint Committee may be communicated  
to this House.

MOTION

"That the Bill to provide that  
the operation of the economic system  
does not result in the concentration  
of economic power to the common  
detriment, for the control of monopolies,  
for the prohibition of monopolistic  
and restrictive trade practices and  
for matters connected therewith or  
incidental thereto be referred to a Joint  
Committee of the Houses consisting  
of 45 members; 15 members from this  
House, namely :—

1. Shrimati Violet Alva
2. Shri K. V. Raghunatha Reddy
3. Shri M. M. Dharia
4. Shri Babubhai M. Chinai
5. Shri Arjun Arora
6. Shri Awadheshwar Prasad Sinha
7. Shri Chandra Shekhar
8. Shri R. K. Bhuwalka
9. Dr. Anup Singh
10. Shri Gulam Nabi Untoo
11. Shri Niranjana Varma
12. Shri Mulka Govinda Reddy
13. Shri Dahyabhai V. Patel
14. Shri K. Damodaran
15. Shri B. N. Mandal.

and 30 members from the Lok Sabha :

that in order to constitute a meet-  
ing of the Joint Committee the quorum  
shall be one-third of the total number  
of members of the Joint Committee;

that in other respects, the Rules  
of Procedure of this House relating  
to Select Committees shall apply with  
such variations and modifications as  
the Chairman may make;

that the Committee shall make a  
report to this House by the last day of  
the first week of the next session;  
and

that this House recommends to  
the Lok Sabha that the Lok Sabha do